

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

28.

C.P. (IB)/421(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES:

Solapur Janata Sahakari Bank Limited

Vs

Ashwini Savkar Waghmode
Personal Guarantor Of M/S. Shetkari Sakhar
Karkhana (Chandrapuri) Limited

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Raina Birla, Ld. Counsel for the Resolution Professional present. None for the Personal Guarantor.
2. Counsel for the Resolution Professional submits that the reply has not received from the side of Respondent/Personal Guarantor.
3. List this matter for hearing on **27.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)